

prescribed by the RBI on an average daily basis during a reporting fortnight, with a minimum of 70 per cent of the required CRR on a daily basis. However, with effect from July 27, 2013, banks were required to maintain a minimum daily CRR balance of 99 per cent of the requirement.

Earlier to boost capital flows and to improve investment sentiments, Government took a range of measures in September 2012, which include, allowing foreign direct investment in multi-brand retail trading, hike in sectoral limits of FDI in civil aviation, broadcasting and power exchanges by the Government of India. On July 16, 2013, Government has further eased FDI caps in following sectors: (i) Petroleum and Natural Gas and Refining, (ii) Commodity Exchanges, (iii) Power Exchanges, (iv) Stock Exchanges, Depositories, Corporation, (v) Asset Reconstruction companies (vi) Credit Information companies, (vii) Single Brand Retail trading, (viii) Basic and Cellular Services, etc. (ix) Courier Services and (x) Defence Production.

Filing of FIR by SBI, Chitbaragaon against fraudsters

188. SHRI PRABHAT JHA:

SHRI ALOK TIWARI:

Will the Minister of FINANCE be pleased to state

(a) the basis of information regarding starting process of filling FIR by SBI, Chitbaragaon, Ballia for multiple mortgaging of property already mortgaged and submitting fake NOCs by fraudsters *vide* communication of Ministry of Finance, F.No. 5/58/2013-AC dated 1st May, 2013;

(b) whether Government is aware that neither FIR has been filed so far nor the alleged complaint of FIR is traceable;

(c) if so, the reasons therefor;

(d) whether Government has enquired into non-filing of FIR and missing complaint and has instructed for filing of FIR against guilty; and

(e) if so, the outcome thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The information was furnished based on the information provided by the State Bank of India (SBI).

(b) to (e) The SBI has informed that the SBI, Chitbaragaon Branch had submitted an application to Police Station, Chitbaragaon for lodging FIR in the case, however, the Station Officer, Chitbaragaon had advised that one FIR No. 224/2013 dated 2.4.2013 was already filed in the matter at Police Station Narhi, District Ballia. SBI, Chitbaragaon Branch had taken up the matter with Superintendent of Police (SP), Ballia and also filed a petition in the Civil Court, Ballia on 22.7.2013 u/s 156(3) *vide* case no. 191/13 to get the Court order to register FIR at the concerned Police Station. However, the SP, Ballia has now informed *vide* his communication dated 2.8.2013 that FIR has been registered *vide* No. 486/2013 on 2.8.2013 in Police Station, Chitbaragaon on the complaint of Branch Manager, SBI, Chitbaragaon.

Action on CBI findings about Walmart investment

189. SHRI M.P. ACHUTHAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the findings of the CBI that Walmart's 100 million dollar investment in Cedar support services, the holding company of Bharat Retail in 2010 has violated India's foreign exchanges rules as well as RBI guidelines; and

(b) if so, the details thereof and the details of action taken thereon by Government as well as RBI

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No, Sir.

(b) Does not arise.

Contravention of ECBs by big companies

190. SHRI SUKHENDU SEKHAR ROY: Will the Minister of FINANCE be pleased to state:

(a) whether number of big corporates have diverted about Rs.15000 crores